

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/224/2018

DATE OF ORDER: 28.09.2018

CORAM

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Jaibir Singh (No. 13892852 CMD Grade-I) S/o Shri Kapoor Singh, aged about 54 years, R/o Balam, District Rohtak, Haryana at present working on the post of Civilian Driver at 706 TPT Coy ASC (Civ. GT) C/o 56 APO, Jaipur.

....Applicant

Mr. Kuldeep Sharma : counsel for applicant.

VERSUS

1. Union of India through its Secretary, Ministry of Defense, South Block Nirman Bhawan New Delhi Chanakya Puri, PIN-110011.
2. DG General Supply and TPT ST 12 CIV Quarter Master General Branch Integrated Head Quarter of MoD Army, DHQ, PO New Delhi, PIN-110011.
3. Chief Record Officer ASC Record South, C/o 56 APO Bangluru PIN 900493.
4. Officer Commanding 706 TPT Coy ASC Civil GT C/o 56 APO Jaipur 905706.
5. Commanding Officer 5104 ASC BN (MT) C/o 99 APO PIN No. 905104.
6. GOC-INC, 61 Sub Area, HQ-61 Sub Area, C/o 56 APO PIN No. 908661, Army Cant Jaipur.

....Respondents

Mr. Rajendra Vaish : counsel for respondents.

ORDER (Oral)

Per: Suresh Kumar Monga, Judicial Member

The applicant is aggrieved by his transfer order dated 20.03.2018 (Annexure A/1) vide which he has been transferred from 706 TPT Coy ASC (Civ. GT) C/o 56 APO, Jaipur to 5104 ASC Bn (MT) C/o 99 APO, Missamari, State of Assam.

2. While issuing notices to the respondents on 23.05.2018, status quo with regard to the applicant's posting was ordered to be maintained. A further direction was also given to the respondents to decide applicant's pending representation by way of passing a reasoned and speaking order.

3. Pursuant to aforesaid orders, respondents have considered the applicant's representation and rejected the same vide order dated 30.06.2018 which has been placed on record by respondents by way of a Misc. Application No. 291/343/2018.

4. The order dated 30.06.2018 passed by the respondents has neither been challenged by the applicant by way of filing a separate O.A., nor he has filed any misc. application seeking amendment of the instant O.A.

5. In view of the above position, the instant Original Application is disposed of with liberty to the applicant to file a fresh O.A. challenging the order dated 30.06.2018 vide which his representation has been rejected by the respondents. However,

the respondents shall maintain the status quo with regard to the applicant's posting for another period of ten days from today enabling him to file fresh O.A. challenging the order dated 30.06.2018.

**(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)
JUDICIAL MEMBER**

Kumawat